

HARYANA VIDHAN SABHA

IX SESSION

BULLETIN NO. 11

Monday, the 24th March, 2008

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 24th March, 2007 from 2.00 A.M. to 6.38 P.M.).

I QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
10	07	--	---	34

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

Un-starred: Nil.

II BUDGET FOR THE YEAR 2008-2009

Resumption of general discussion on the Budget Estimates for the year 2008-2009.

Shri Ram Kumar Gautam, a member from the Bhartiya Janata Party, who had spoken for 34 minutes and was still in possession of the House when it adjourned on the 19th March, 2008, resumed his speech and spoke for 43 minutes.

Sarvshri Subhash Chaudhry, Anand Singh Dangi, Maj. Nirpender Singh Sangway and Smt. Parsanni Devi, members from the Treasury Benches spoke for 22, 30, 14 and 19 minutes respectively.

Sarvshri Sahida Khan and Sita Ram, members from the Indian National Lok Dal spoke for 22 and 21 minutes respectively.

III ADJOURNMENT OF SITTING

On finding that the sound system in the House was not working, the Speaker adjourned the House at 4.18 P.M. and re-assembled at 4.33 P.M.

IV LEGISLATIVE BUSINESS

1. The Hayana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2008.

At 6.14 P.M. the Power Minister introduce the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2008 and also moved-

That the Hayana Legislative Assembly (Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment given notice by the Power Minister was read and moved-

“That in clause 2 of the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2008 for the proposed sub-section (1) of section 7A of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, the following sub-section shall be substituted, namely:-

(1)Every person shall be paid a pension of five thousand rupees per mensem if he has served as a member for a period not exceeding five years and an additional pension of one thousand rupees per mensem for every additional year or part thereof exceeding a period of five years and if the period of the first membership falls less than the term of five years of the Assembly, it will be treated as full period of five years for the purpose of pension:

Provided that family pension shall be admissible, as may be prescribed, to surviving spouse and after his or her death to the children (up to the age of eighteen years) of members who had been drawing pension under this Act.”

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill, as amended, be passed

The motion was put and carried.

2 The Haryana Special Economic Zone (Amendment) Bill, 2008.

At 6.21 P.M. the Power Minister introduce the Haryana Special Economic Zone (Amendment) Bill, 2008 and also moved-

That the Haryana Special Economic Zone (Amendment) Bill be taken into consideration at once.

Dr. Sushil Indora, a member from the Indian National Lok Dal spoke for 4 minutes.

The Power Minister, by way of reply, spoke for 2 minutes.

The motion was carried.

The Bill was then considered clause by clause.

Clauses 2 , 3, 4, 5, 6, 7, 8, 1, Enacting Formula and the Title were put one by one and carried..

The Power Minister moved-

That the Bill be passed

The motion was put and carried.

3. The Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2008.

At 6.31 P.M. The Power Minister introduce the Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2008 and also moved-

That the Haryana State Legislature (Prevention of Disqualification) Amendment Bill be into consideration at once.

The motion was carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment given notice by the Power Minister was read and moved-

In clause 2 of the Bill, after clause (l), the clause (m) may be added as follows:-

“(m) Deputy Chairman 20-Point Economic Programme.”

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clauses 3, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill, as amended, be passed

The motion was put and carried.

V WALK-OUT.

When the Power Minister introduced the above said Bill, all the members of the Indian National Lok Dal, present in the House, staged a walk out as a protest against introducing the above said Bill.

VI EXTENSION OF SITTING.

The Speaker, with the sense of the House, extended the time of the sitting at 6.28 P.M. for 10 minutes.

I. G. Sher Singh a member from the Panel of Chairpersons occupied the Chair from 3.27 P.M. to 4.09 P.M.

The Sabha then adjourned till 2.00 P.M. on Tuesday, the 25th March, 2008.

. CHANDIGARH
The 20th March, 2008.

SUMIT KUMAR
SECRETARY.